

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).12494/2024

(Arising out of impugned final judgment and order dated 28-08-2024 in MCRC No.3767/2024 passed by the High Court Of Chhattisgarh At Bilaspur)

SAUMYA CHAURASIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and IA No.206561/2024-EXEMPTION FROM FILING O.T.)

Date : 24-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Ms. Pallavi Sharma, AOR
Mr. Harshwardhan Parganiha, Adv.
Mr. Anshul Rai, Adv.
Mr. Ravilochan Daliparthi, Adv.
Mr. Harshit Sharma, Adv.
Mr. Nayan Dham, Adv.
Mr. Aman Prasad, Adv.

For Respondent(s) Mr. S.V. Raju, ASG
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned Additional Solicitor General of India, post this matter tomorrow i.e., 25.09.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR